

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SMT. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA No.5427/Del/2017
Assessment Year : 2006-07**

Sh. Virender Kumar Bansal, Prop. M/s Anand & Co. 12A / 13, IInd Floor, Shamnath Marg, New Delhi	Vs.	ACIT, Central Circle-II, Chandigarh
PAN :AAMPB9992J		
(Appellant)		(Respondent)

Appellant by : Ms. Mansi Jain, CA
Respondent by : Shri. M. Baranwal, Sr. DR
Date of hearing : **26.11.2020**
Date of pronouncement : **26.11.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2006-07 is directed against the order of learned CIT(A), Gurgaon dated 12.05.2017.

2. The learned counsel for the assessee, vide his letter dated 27.10.2020, has intimated the Tribunal that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under

the Vivad Se Vishwas Act, 2020 (in short 'the Act') and requested for withdrawal of the said appeal.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforestated Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 26th November, 2020.

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar